

**Government of India  
Ministry of Finance  
Department of Economic Affairs**

New Delhi, dated the October 25, 2017

**NOTIFICATION**

**Amendment to Sovereign Gold Bond Scheme, Notification No.4 (25)-W&M/2017**

**1. GSR** — In exercise of the powers conferred by clause (iii) of section 3 of the Government Securities Act, 2006 (38 of 2006), the Central Government hereby amends the conditions specified in clause 13 of the [Sovereign Gold Bond Scheme](#) notified vide [Notification No. F. 4 \(25\)-W&M/2017 dated 06<sup>th</sup> October 2017](#) [Notification No. GSR 1225(E)]

2. In place of clause 13 of the original notification the following shall be substituted:

**“13. Eligibility for Statutory Liquidity Ratio** – Bonds acquired by the banks through the process of invoking lien/hypothecation/pledge alone, shall be counted towards Statutory Liquidity Ratio.”